IN THE HIGH COURT AT CALCUTTA

NOTIFICATION

No. 1651 - RG. Date: 13.04.2021.

It is hereby notified for information of all concerned that in view of the rapid rise in Covid-19 cases in West Bengal, the Hon'ble the Chief Justice, High Court, Calcutta, upon consideration of the recommendations of the Hon'ble Covid Committee of this Hon'ble Court, has been pleased to pass the following directions which will be effective from April 16, 2021 until further orders:

• All Court proceedings shall be in the virtual mode only. It shall be the option of the Hon'ble Judge concerned if Court proceedings are to be done from the Court or from

His Lordship's chamber.

Court timings shall be from 10.30 A.M to 01.15 P.M and from 02.00 to 03.00 P.M.

All new filings should be accompanied by a brief list of dates, synopsis of the case with

a copy of the impugned decision or action, not exceeding 2 pages. The PP and APPs shall furnish synopsis of the case diary to the ACO through the PP office for placing

before the Court. In case the Bench concerned requires physical production of case

diary, the PP may be directed to do the needful.

The Registrar General/Registrar (Original Side) shall regulate staff attendance by

rotation so that there is not more than 60% attendance on any day. The Registrar shall

ensure that in this rotational system entire staff is assigned duties on rotational basis.

The Government shall be requested to complete the vaccination drive of the employees

of the Hon'ble Court at the earliest.

This Notification will apply to the Circuit Benches at Port Blair and Jalpaiguri, also.

All other notifications in force not contrary to the above shall remain in force.

• All the District Judges in the State shall regulate functioning of the Courts on virtual or

hybrid mode, regulating the attendance of the staff and the presence of the learned

lawyers in such a way so as to take all precautions on account of increase in Covid

cases. Matter for vaccination of the staff shall also be taken up with the local

administration on priority basis.

This order issues in modification of this Hon'ble Court's Notification No. 1560-RG dated

08.04.2021.

By Order, Sd/-[Prasenjit Biswas]

Registrar General.